

FORM A**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SUNTECH CERAMICS PRIVATE LIMITED

1.	Name of Corporate Person	SUNTECH CERAMICS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Person	18/08/1986
3.	Authority Under Which Corporate Person is Incorporated/Registered	ROC-Delhi
4.	Corporate Identity Number /Limited Liability Identity Number of Corporate Person	U74899DL1986PTC025142
5.	Address of The Registered Office and Principal Office of Corporate Person	C-420, Defence Colony, New Delhi, Delhi-110024
6.	Liquidation Commencement Date In Respect of Corporate Person	01/10/2024
7.	Name, Address, Email Address And The Registration Number of The Liquidator	Name : Arvind Kumar Address : M/s ADR & CO., B-321, Second Floor, Nehru Ground, NIT, Faridabad, Haryana-121001 Email Address:caarvindchauhan@gmail.com Registration No.: IBBI/IPA-001/IP-P01120/2018-19/11865
8.	Last Date for Submission of Claims	30/10/2024

Notice is hereby given that Suntech Ceramics Private Limited has commenced voluntary liquidation on 01/10/2024.

The stakeholders of Suntech Ceramics Private Limited are hereby called upon to submit a proof of their claims, on or before 30/10/2024, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date : 01.10.2024

Arvind Kumar

Place : Delhi

Registration No.: IBBI/IPA-001/IP-P01120/2018-19/11865

17

 हैडिजन बैंक HDFC BANK	 Indian Bank INDIAN BANK	Sadar Bazar Branch 4875, Phutta Road, Bara Tuti Sadar Bazar, Delhi-110006
DEMAND NOTICE		
		ANNEXURE I
Notice under Sec. 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002		
To,		
1. M/s Ritu Impex (Prop: Mrs. Poonam Gupta), Address: 4159, Pahari Dhiraj, Sadar Thana Road, Central Delhi, New Delhi 110006 Address: Kharsa No 29/11, Ground Floor, Gali no 17, Village Lipasur, Near Shiv Mandir, Near Delhi 110042		
2. Mrs. Poonam Gupta D/o Mr. Ram Gopal Gupta (Proprietor, Applicant and Guarantor), Address: WZ-102, Street No 2, Shri Nagar, Shakur Basti Rani Bagh, Near Laxmi Narayan Mandir, North West Delhi, Delhi 110034 Sub: Your Loan accounts No 7166068120 and 7509985458 with Indian Bank, Sadar Bazar Branch.		
The first of you are proprietary concern. The second of you are proprietor, Applicant and Guarantor. At the request of all of you, in the course of banking business, the following facilities were sanctioned and were availed by all of you.		
S.No	Type of facility /Loan	A/c No Limit
1	OCC Loan	7166068120 Rs 30.00 Lacs
2	Term Loan	7509985458 Rs 20.00 Lacs
The following documents are executed for the above facility by all of you.		
Nature of documents:-		
Facility	Documents	
Term Loan	1. DPN Demand Promissory Note date. 2. Guarantee Agreement 3. Agreement of term Loan	
OCC Loan	1. DPN Demand Promissory Note date. 2. Guarantee Agreement 3. Agreement of hypothecation of movables 4. Agreement for open cash credit (Stock/Book Debts)	
The repayment of the loan is personally guaranteed by 2nd of you by executing an agreement of guarantee dated 18/08/2023. The repayment of the said loans is secured by mortgage/hypothecation of stock at Kharsa No 29/11, Ground Floor, Gali no 17, Village Lipasur, Near Shiv Mandir, New Delhi 110042 Despite repeated requests calling upon you to pay the amounts together with interest: all of you and each of you who are jointly and severally liable have failed and committed default in repaying the amount due. Both the loan accounts have been classified as Non-Performing Assets since 12/09/2024 in accordance with directions / guidelines relating to asset classifications issued by Reserve Bank of India. The outstanding dues payable by you as on amounts to Rs 50,16,293.51/- (Rupees Fifty Lacs Sixteen Thousand Two Hundred and Ninety-Three and Fifty-one Paisa Only) and the said amount carries further interest and charges at the agreed rate from 18/09/2024 till date of repayment. The term borrower under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 means any person who has been granted financial assistance by Bank or who has given any guarantee or created any mortgage / created charge as security for the said financial assistance granted by the Bank. Therefore, all of you and each of you are hereby called upon to pay the amount due as on 18/09/2024 to 50,16,293.51/- (Rupees Fifty Lacs Sixteen Thousand Two Hundred and Ninety-Three and Fifty-one Paisa Only) together with interest and other charges from this dated till date of payment within 60 days from the date of this notice issued under Sec 13(2) failing which Bank will be constrained to exercise its rights of enforcement of security interest without any further reference to you under The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. If you fail to discharge your liabilities in full within 60 days from the date of this notice, Bank shall be exercising our enforcement rights under Sec 13(4) of the Act as against the secured assets given in the schedule hereunder. On the expiry of 60 days from the date of this notice and on your failure to comply with the demand, we shall take necessary steps to take possession for exercising our rights under the Act. Please note that as per the provisions of Sec 13(13) of the Act no transfer of the secured assets (given in the schedule hereunder) by way of sale, lease or otherwise, shall be made after the date of this notice without the prior written consent of the bank. Needless to mention that this Notice is addressed to you without prejudice to any other remedy available to the bank. Please note that this notice is issued without prejudice to Bank's right to proceed with the proceedings presently pending before DRT/ RO of DRT/DRTAT/Court and proceed with the execution of order/ decree obtained/ to be obtained. Please note that the Bank reserves its right to call upon you to repay the facilities that may arise under the outstanding bills discounted. Bank guarantees and letters of credit issued and established on your behalf as well as other contingent liabilities. "We draw attention to the provisions of Section 13(8) of the SARFAESI Act and the Rules framed there under which deals with your rights of redemption over the securities". The undersigned is a duly Authorized Officer of the Bank to issue this Notice and exercise powers under Section 13 aforesaid.		
SCHEDULE		
The specific details of the assets in which security interest is created are enumerated hereunder.		
Hypothecation of Stock and Book Debts at:		
1. Kharsa No 29/11, Ground Floor, Gali no 17, Village Lipasur, Near Shiv Mandir, Near Delhi 110042.		
Place: Delhi, Date: 18/09/2024	Authorised Officer, Indian Bank, Chandni Chowk	

SALE/ AUCTION NOTICE

MAPLE LOGISTICS PRIVATE LIMITED (IN LIQUIDATION)

Liquidator: Mr. Parveen Kumar Adlakha
Liquidator Office: C-3/54 FF Janakpuri, New Delhi-110058
Email: Mapleliquidation24@gmail.com, praveenadlakha@gmail.com
Mob.: +91 9899048896

E-Auction

Sale of Assets under Insolvency and Bankruptcy Code, 2016
Last date to submit the Eligibility documents: 17th Oct. 2024
Inspection of plant & Machinery /Documents etc.: 23/10/2024 to 30/10/2024
Last date for submission of EMD : 02nd Nov, 2024 (till 4.00 PM)
Date and Time of Auction: 5th Nov 2024 at 3.00 PM to 05.00 PM
E-Auction Website: <https://www.eauctions.co.in/>

Classifieds

PERSONAL

I, Rup Daman Singh, S/O-Amar Singh, House No.43, Block-8A, Geeta-Colony, Delhi-110031, have changed my name to Ridduman Singh, Permanently.

0040752374-8

I, Parveen, S/o Kawar Lal, R/o,VPO- Shikohpur, Teh. Manesar, Disstrict-Gurgaon, Haryana-122004, have changed my name to Parveen Yadav.

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PUBLIC NOTICE

Notice is hereby given to the General Public on behalf of our client that Mr. Satbir Singh is claiming to be owner of Property No. 201, area measuring 256 sq.yds., out of Khassa No 170, situated at Rajpur Khurd Extn., in the Revenue Estate of Village Rajpur Khurd, New Delhi: vide GPA, ATS & Will(s) dated 29.06.2022 executed by Mr. Yugalantar Malik. All persons are hereby informed that above mentioned owner wants to sell the said property to a person who wants to obtain a loan from our client against the said property. If, anybody has any objection/s upon the ownership of above owner over the said property, its sale/mortgage/litigation & any other objections, kindly inform the undersigned in writing on the below mentioned address within 7 days of the present.

Kumar & Associates (Advocates & Consultants)
200, 2nd Flr. 23, Shivaji Marg, Moti Nagar, N. Delhi-15
kumar@kncslgalegall.com Phn: 011-41112527-28

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